CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 156/TT/2015

Subject: Determination of transmission tariff for section of 400 kV

(Quad) 2xS/C Parbati- Koldam transmission line, starting from Parbati-II HEP to LILO point of Parbati (Banala) pooling station for Ckt-I and from Parbati-II HEP to LILO point of

Parbati-III HEP for Ckt-II for control period of 2014-2019

Date of Hearing : 21.7.2015

Coram : Shri Gireesh B. Pradhan, Chairman

Shri A.K. Singhal, Member Shri A.S. Bakshi, Member

Petitioner : Parbati Koldam Transmission Company Ltd.

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 18 others

Parties present : Shri Amit Kapur, Advocate, PKTCL

Shri Vishal Anand, Advocate, PKTCL

Shri Anil Raawal, PKTCL Shri Aman Trivedi, PKTCL Shri Rupin Rawat, PKTCL Shri Janmali Manikala, PKTCL Shri Lokendra Singh, PKTCL

Record of Proceedings

This petition has been filed for determination of transmission tariff for the transmission line from Parbati-II HEP to LILO point of Banala pooling station (Ckt-I) and from Parbati-II HEP to LILO point of Parbati-III HEP (Ckt-II). Learned counsel for the petitioner prayed for allowing annual fixed charges under Regulation 7(7) (i) of the 2014 Tariff Regulations, and submitted an affidavit dated 21.7.2015 placing on record the following additional documents:-

- (a) a copy of CEA letter dated 30.6.2015 conveying the approval for energization for the transmission line;
- (b) a copy of the NHPC email dated 2.7.2015 which shows that the bay to which the circuit II connects at Parbati III has not been charged by NHPC;
- (c) a copy of NRLDC certificate dated 20.7.2015 certifying that the 400 kV Banala (Powergrid)- Parbati-II (NHPC) element has successfully completed the trial operation in idle charged condition;
- (d) Revised tariff forms as prescribed under the 2014 Tariff Regulations.

- 2. None appeared for the respondents.
- 3. The Commission directed the petitioner to submit the following information on affidavit, with copy to the respondents, by 4.9.2015:
 - a) Current/Revised status of commissioning of the asset. If there is any change in COD of the asset, Auditor's Certificate, DOCO Letter and RLDC certificate for charging of asset (in case of actual COD) and Management certificate or Auditor's Certificate (in case of anticipated COD) and all tariff forms for the asset. Auditor's Certificate or Management certificate of expenditure for the asset must be in the form of element wise segregation of capital cost and segregation of IDC / IEDC included thereon as on date of commercial operation;
 - b) CEA certificate under Regulation 43 of CEA (Measures Related to Safety & Electricity Supply) Regulations, 2010 within 15 days of declaration of COD;
 - c) The details of time over-run along with documentary evidence and chronology of the activities as per the format given below:

Asset	Activity	Period of activity			Reason(s) for delay along with reference of documentary				
		Planned		Achieved	evidence submitted				i.c. y
		From	То	From	То				

- d) Investment Approval certified by Company Secretary:
- e) Revised cost estimate (RCE) approved by the competent authority;
- f) Date of Drawl, Rate of interest and Repayment schedule for PFC Loan and REC Loan (as per Form-9 C);
- g) If there is any default in interest payment on loan, details thereof;
- h) Form-4A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis) for the Asset, indicating amount of capital liabilities in gross block;
- i) Computation of interest during construction for the following periods:
 - (i) From the date of infusion of debt fund up to scheduled COD as per Regulation 11 (A) (1) of 2014 Tariff Regulations;
 - (ii) If there is any delay in completion of the asset, from scheduled COD to anticipated / actual COD of the Asset.

- j) Detailed break-up of IDC and IEDC capitalized among the elements of the asset covered in the petition (i.e. Building, civil work, Sub-station, Transmission Line, PLCC and etc);
- k) Details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of the asset (i.e. from scheduled COD to anticipated / actual COD) along with the liquidated damages recovered or recoverable, if any;
- I) Form-9 (Details of allocation of corporate loans to various transmission elements), and Form-9 A (Details of project specific loan);
- The working of effective tax on return on equity as per Regulation 25 while m) arriving at tariff in the petition. The details of deferred tax liability and its treatment for the period 2014-19.
- The Commission further directed that due date of filing the information should be complied with and information received after the due date shall not be considered while passing the order.
- 5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/

(T. Rout) Chief (Law)